

NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)  
PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 19.01.2018 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB)No.282/7/HDB/2017
NAME OF THE COMPANY	Sevenhills Healthcare Private Limited
NAME OF THE PETITIONER(S)	Axis Bank Limited
NAME OF THE RESPONDENT(S)	Sevenhills Healthcare Private Limited
UNDER SECTION	7 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
S. Niranjan Reddy	Senior Advocate		
Avinash Desai Alekha Tadavane, Rubana S Kheda Sanya Siva Dasnam D, Khama Kantamma	Advocate	avinash@desailaw @ces.com	[Signature]

SUKANYA BHANUJIK, UJWALSHETTY

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
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CA 14/2018  
In CP (IB) No.282/7/HDB/2017

In the matter of Axis Bank Limited Vs. Sevenhills Healthcare Private Limited.

Date of order : 19.01.2018

**ORDER**

1. Heard Shri S. Niranjan Reddy, Learned Senior Counsel for the Petitioner and Shri Alok Dhir, Learned Senior Counsel for the Respondent and Shri A. Hanumanth Reddy, Learned Counsel for IA No.14/2018.
2. We have heard Shri S. Niranjan Reddy, Ld. Senior Counsel for the Petitioner on 30.11.2017, 18.12.2017, 02.01.2018 and today and concluded his arguments on admission and also in CA No. 14/2018. The Ld. Senior Counsel has seriously opposed adjournment of the CA.
3. Shri Alok Dhir, Ld. Senior Counsel for the Corporate Debtor, however, submit that there are so many issues to be resolved before admitting the case, and relied upon several judgements. Hence, he requested time.
4. We are of the considered view that keeping in mind the Principles of Natural Justice, when the present case is at the threshold of admission, we are supposed to hear all the aggrieved parties and then pass appropriate orders. It cannot be decided unless all the parties come on record. Then only the Adjudicating Authority can adjudicate on the question of admission.
5. Therefore, following the Principles of Natural Justice, we are inclined to grant time to the Ld. Counsels for the Respondent and also the proposed Intervener Applicant to file their respective counter well before the next date of hearing, and the Ld. Counsel for the IA is permitted to amend his application suitably quoting the correct provisions. Post the case on 30.01.2018. All the parties are directed to argue the case finally and no further adjournment will be granted.



Member (T)

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Member (J)